

Neetu Chawla Vs. CBI  
Cr. Rev. No. 19/2020

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. Madhukar Pandey along with Ms. Rukmini, Ld. Counsel(s) for the petitioner / revisionist and Sh. V. K. Pathak, Ld. PP for CBI / respondent along with Sh. CMS Negi, HIO and Sh. Avnish Kumar, Pairvi Officer for CBI.*

**09.07.2020 (At 12:00 PM)**

Present : Sh. Madhukar Pandey along with Ms. Rukmini, Ld. Counsel(s) for the petitioner / revisionist.  
Sh. V. K. Pathak, Ld. PP for CBI / respondent along with Sh. CMS Negi and Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of filing reply by the respondent /CBI to the grounds of present revision petition as well as arguments on the present revision petition.

Reply has been filed through e-mail / electronic form by the CBI / respondent. Copy is stated to have already been received by the Ld. Counsel for petitioner through e-mail / electronic mode.

Respondent / CBI is directed to submit the hard copy of the above said reply on the record to be put on the judicial file as and when the normal court working stand resumed.

Arguments heard on the present revision petition.

Interim order, if any to continue.

Put up for orders on **20.07.2020 at 12:00 PM.**

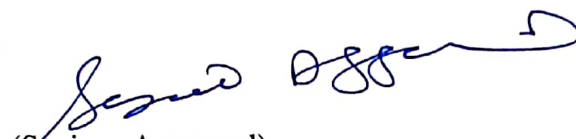
The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

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This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/ 09.07.2020